

OPEN COURT

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLD. BENCH,
ALLAHABAD

DATED : ALLD. ON THIS 12TH DAY OF FEBRUARY, 1998

CORAM : HON'BLE MR. S. DAYAL, MEMBER (A)
HON'BLE MR.D.V.R.S.G.DATTATREYULU, MEMBER (J)

ORIGINAL APPLICATION NO. 81 OF 1997

Haider Hussain working as Shedman
under Loco Foreman, N.Rly., Chunar,
District-Mirzapur (UP).

C/A :- Shri Anand Kumar Applicant

Versus

1. Union of India through General Manager, N.Rly., Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Allahabad.

.... Respondents

O R D E R (ORAL)
(By Hon'ble Mr. S. Dayal, Member (A))

The applicant has made this application under section 19 of the Administrative Tribunals Act, 1985 with a prayer that the pay of the applicant may be fixed on the basis of circular of Railway Board No. 6845.

It appears from the facts mentioned in the application that the applicant was declared as declassified on 01.07.1987. He was absorbed in alternative category post of Shedman as per his own averments on 29.09.1987 which carries a pay-scale of Rs. 950 - 1500. The applicant claims that there are different categories of post Shedman. Shedman Grade III carries a pay-scale of Rs. 950-1500 in which the applicant was absorbed, Grade II carries a pay-scale of Rs. 1200-2040 to which the applicant claims entitlement now and Shedman Grade I carries a pay-scale of Rs. 1400-2300.

Now the applicant makes it a case of fixation of pay while it is actually a case of acceptance or non-acceptance of a particular post. It is not disputed that the applicant accepted the post which was offered to him in the year 1987. He comes now with a prayer for pay-fixation. The application is not only highly time barred but also misconceived. The application is, therefore, dismissed in limini.

MEMBER (J)

MEMBER (A)

/rsd/